

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

39

C.S.P. No. 837/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 12.10.2017

NAME OF THE PARTIES: M/s. RBS Prime Services (India) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956  
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Hemant Sethi	Advocate for Petitioner	
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**ORDER**

**CSP No. 837/230-232/NCLT/MB/MAH/2017**

**CSP No. 838/230-232/NCLT/MB/MAH/2017**

**CSP No. 839/230-232/NCLT/MB/MAH/2017**

At request of the Petitioner's Counsel, list this matter on **16.10.2017**.

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)

Sd/-

**M.K. SHRAWAT**  
Member (Judicial)

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.S.P. No. 838/(MAH)/2017

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SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 12.10.2017

NAME OF THE PARTIES: M/s. RBS Corporate Finance India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956  
and 230 to 232 of the Companies Act, 2013.

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1.	Hemant sethi	Advocate for Petitioner	
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**ORDER**

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NATIONAL COMPANY LAW TRIBUNAL ON 12.10.2017

NAME OF THE PARTIES: M/s. RBS Equities (India) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956  
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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